

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal(AT) (Insolvency) No. 142 of 2020

IN THE MATTER OF:

Krishidhan Seeds Pvt. Ltd.

...Appellant

Vs

State Bank of India

....Respondent

Present:

**For Appellant: Mr. Manu Aggarwal and Mr. Animesh Sinha,
Advocates.**

For Respondents: None.

ORDER

24.01.2020 Heard learned Counsel for the Appellant. Perused Impugned Order. It appears from the Impugned Order that between two Hon'ble Members, one Hon'ble Member passed order that due to paucity of time the matter is adjourned and directed it to be listed on 24.01.2020. The other Hon'ble Member has, however, made observation with regard to how the matter has protracted. The other Hon'ble Member, however, has not passed any order giving any other date or passed any order to dispose of the Application. As such, the matter appears to have got adjourned to 24.01.2020 i.e., today.

2. It appears that there are some difficulties which the parties are facing as Bench at Indore has been established but yet not made functional. The Applications which were earlier properly filed in the Bench at Ahmedabad but are not required to got to Branch at Indore are not progressing. Advocate Mr. Manu Aggarwal, learned Counsel for the Appellant states that in other matter in Company Appeal(AT) No. 227 of 2019- "*Peoples International & Services Pvt. Ltd.*

& Anr. Vs. M/s Alliance Industries Ltd. & Ors.”, the Ministry of Corporate Affairs made a statement that the Competent Authority would be issuing appropriate order and the learned Counsel submits that the parties are hopeful that before 03.02.2020 the Government would take steps to make Indore Bench functional.

3. We do not find any reason to admit and keep this Appeal pending considering the Impugned Order. We do hope that the difficulties of litigants would be addressed urgently by the Hon’ble President, NCLT, inter alia, by keeping charge of NCLT Bench established at Indore with another NCLT Bench, as may be directed administratively (if not yet already directed) and hope Ministry of Corporate Affairs will also take urgent needful steps.

We decline to admit Appeal or interfere in Impugned Order. Appeal is disposed of accordingly.

[Justice A.I.S. Cheema]
Member (Judicial)

(Kanthi Narahari)
Member(Technical)

Akc/Md